

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A.No. 12/2010 in Petition No. 202/2009**

**Coram:**

- 1. Shri S.Jayaraman, Member**
- 2. Shri M.Deena Delayan, Member**

**Date of Order 25.3.2010**

**In the matter of**

Determination of provisional transmission tariff for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt-II) at Sitarganj along with associated bays (ii) 220/132 ICT-I at Sitarganj along with associated bays under System Strengthening Scheme in Uttaranchal in Northern Region.

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon

**..Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi

**.....Respondents**

**ORDER**

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 30.6.2010 for filing

a fresh petition for approval of final transmission charges for the assets covered under Petition No. 202/2009.

2. While approving the provisional transmission charges, the Commission vide its order dated 22.10.2009, the petitioner was directed to file fresh petition for approval of final tariff on the subject, latest by 31.3.2010.

3. The petitioner has submitted that while approving the provisional transmission tariff, Hon`ble Commission has restricted the tariff to apportioned approved cost. According to the petitioner, the revised cost estimate is under approval and it will take some more time. Accordingly, the petitioner has sought extension of time up to 30.6.2010.

4. The prayer made by the petitioner is allowed. The petitioner may file a petition for approval of final tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 on the subject, latest by 30.6.2010.

5. I.A. stands disposed of in the above terms.

Sd/-  
**(M. DEENA DAYALAN)**  
MEMBER

sd/-  
**(S.JAYARAMAN)**  
MEMBER